

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01234/2018

Jabalpur, this Friday, the 01st day of November, 2019

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Uday Pratap Singh Patel, S/o Shri Indrajeet Singh Patel,
DOB:01.06.1976, Occupation-Unemployed/Agriculturist
R/o Village Nakbel, P.O. Churhat,
District-Sidhi-486771 (M.P.) **-Applicant**

(By Advocate –**Shri Amardeep Gupta**)

V e r s u s

1. Union of India, through its General Manager,
West Central Railway, Indira Market, Jabalpur-482001 (MP)
2. Divisional Railway Manager,(P) West Central Railway,
Jabalpur Division, Jabalpur-482001 (MP)
3. Senior Divisional Personnel Officer (Recruitment)
West Central Railway, Jabalpur Division, Jabalpur-482001 (MP)
4. Land Acquisition Officer/Sub Divisional Officer,
Churhat/Rampur Naikin,
District Sidhi (MP)-486771 **- Respondents**

(By Advocate –**Shri Vijay Tripathi**)

O R D E R (ORAL)

The applicant is seeking employment with the respondent department on the basis of his land has been acquired by the respondent department.

2. He has submitted his application on 21.11.2016 (Annexure A-5).

3. The respondents in their short reply have submitted that the case of the applicant for appointment, as per policy of the Railway is under consideration. If the applicant fulfils the requirements and eligibility as per policy of the Railways to provide appointment being member of land loser family, he will be provided appointment against group D post.

4. The respondents further submitted in their short reply that the case of the applicant for appointment is under consideration at the department and appointment under Land Loser category involves a deep and detailed scrutiny of papers and clearances from various stages and is also subject to the consent and NOC of co-owners, family members, if any, and police clearance, and therefore it is a long process which takes a lot of time.

5. At this stage we feel that ends of justice would be met if the respondents are directed to decide the case in a time bound manner.

6. Accordingly without going into the merits of the case, we direct the respondents to decide the case of the applicant within a period of 60 days from the date of receipt of a certified copy of this order.

7. The decision so taken must be communicated to the applicant.

8. However, it is made clear that we have not expressed any opinion in the matter.

9. O.A. is accordingly disposed of.

**(Ramesh Singh Thakur)
Judicial Member**

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